HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 732 – of 2026/RG/LP Dated 7-.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abrar Ahmed
S/O Abdul Qayoom
R/O Panihad, Tehsil Koteranka, District Rajouri

Vide Notification No. 969 of 2023/RG/LP Dated 31.05.2023 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13004-11 ***/RG/LP Dated*** 07 ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Ahmed,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 733 of 2026/RG/LP Dated 07-.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajaypal Singh
S/O Bhagat Singh
R/O 85/1 Ajit Nagar, Gadigarh Upper, Tehsil South Jammu, District Jammu

Vide Notification No. 7367 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13812-19 /RG/LP Dated 07-.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajaypal Singh,** Advocate
   .....for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 734 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bhupesh Mehta
S/O Krishan Lal Mehta
R/O H.No.122/2, Sanjay Nagar, Tehsil Jammu South, District Jammu

Vide Notification No. 80 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13820-27 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bhupesh Mehta,** Advocate

.....for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 735 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arfan Ahmed
S/O Abdul Hamid
R/O Village Swari, Tehsil Koteranka, District Rajouri

Vide Notification No. 970 of 2023/RG/LP Dated 31.05.2023 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13828-35/RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arfan Ahmed,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 736 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Karan Singh
S/O Krishan Singh
R/O Vill. Sungal (Lehar), Tehsil Akhnoor, District Jammu

Vide Notification No. 2165 of 2023/RG/LP Dated 28.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13836-43 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karan Singh,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 737 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Imran
S/O Razaq Ahmed
R/O Potha, Tehsil Surankote, District Poonch

Vide Notification No. 2170/RG/LP Dated 28.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13844-51 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Imran,** Advocate
   .....for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 738 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shariq Mehmood
S/O Mohd Azad
R/O Village Janyar, Tehsil Haveli, District Poonch

Vide Notification No. 2161 of 2023/RG/LP Dated 28.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13852-59 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shariq Mehmood,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 739 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abid Malik
S/O Majid Hussain
R/O House No.70,Lane-2, Malik Market, Channi Rama,
Tehsil Bahu, District Jammu

Vide Notification No. 2704 of 2023/RG/LP Dated 22.12.2023 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13860-67 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abid Malik ,** Advocate

.....for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 740 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kunal Sharma
S/O Hakumat Raj
R/O Ward No.10, House No.6, Vijaypur, District Samba

Vide Notification No. 2739 of 2023/RG/LP Dated 26.12.2023 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13868-75 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kunal Sharma ,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 741 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Ikhlaq
S/O Faiz Mohd
R/O Bhattian Morhian, Tehsil Thanamandi, District Rajouri

Vide Notification No. 61 of 2024/RG/LP Dated 20.02.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13876-83 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ikhlaq,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 742 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Palvi Magotra
D/O Mool Raj
R/O W.No.2, Channi Mansar, Tehsil Majalta, District Udhampur

Vide Notification No. 64 of 2024/RG/LP Dated 20.02.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13885-92/RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palvi Magotra,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 743 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Priya Rani
D/O Jeet Raj
R/O Village Targwal, Tehsil Akhnoor, District Jammu

Vide Notification No. 2784 of 2023/RG/LP Dated 26.12.2023 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13893-900 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priya Rani,** Advocate

.....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 744 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shokit Ali Inqlabi
S/O Shah Mohd
R/O Panihad, Tehsil Koteranka, District Rajouri

Vide Notification No. 81 of 2024/RG/LP Dated 20.02.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13901-08 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shokit Ali Inqlabi ,** Advocate

.....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 745 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Deepika Gupta
D/O Sanjeev Gupta
R/O House No.101, Sector 2, Trikuta Nagar, Tehsil Bahu, District Jammu

Vide Notification No. 1221 of 2024/RG/LP Dated 23.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13909-16 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Deepika Gupta,** Advocate

.....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 746 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Parul Rajput
D/O Shamsher Singh
R/O V.P.O Barolla, Tehsil & District Udhampur

Vide Notification No. 995 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13917-24 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parul Rajput,** Advocate

.....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 747 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Naklesh Sharma
S/O Mohan Lal Sharma
R/O Village Palli, W.No.03, Tehsil Bari-Brahmana, District Samba

Vide Notification No. 1231 of 2024/RG/LP Dated 24.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13925-32/RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naklesh Sharma,** Advocate

.....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 748 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bhavika Malhotra
D/O Rajesh Malhotra
R/O Rehari Colony, Tehsil & District Jammu

Vide Notification No. 564/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13933-40 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bhavika Malhotra,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 749 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jyoti Chowdhary
D/O Madan lal
R/O Lower Thathar, Ban Talab, Tehsil Jammu North, District, Jammu

Vide Notification No. 1491 of 2021/RG/LP Dated 16.12.2021 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13941-48 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jyoti Chowdhary,** Advocate

.....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 750 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rizwana Bukhari
D/O Noor Zaman Shah
R/O Gholad Near Sub District Hospital, Tehsil Mendhar, District Poonch

Vide Notification No. 1251 of 2024/RG/LP Dated 24.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13949-56 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rizwana Bukhari,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 751 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rabia Qadir
D/O Ghulam Qadir Naik
R/O Khablan P/O Behrote, Tehsil Thannamandi, District Rajouri

Vide Notification No. 1256 of 2024/RG/LP Dated 24.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13957-64 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabia Qadir,** Advocate

.....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 752 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ramneet Sharma
S/O Rajinder Kumar Sharma
R/O Village Dandi, Chabri, Tehsil Bhalla, District Doda

Vide Notification No. 1254 of 2024/RG/LP Dated 24.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13965-72 /RG/LP Dated 07. .04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ramneet Sharma,** Advocate
   ……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 753 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Himani Rathore
D/O Yash Pal Singh
R/O Ward No. 10, Tehsil Hiranagar, District Kathua

Vide Notification No. 1888 of 2023/RG/LP Dated 11.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13973-80 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Himani Rathore,** Advocate

……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 754 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shallu Kumari
D/O Roop Lal
R/O Ram Bagh, Satwari, Tehsil Mandal, District Jammu

Vide Notification No. 1148 Dated 10.01.2020 has been declared as Absolute/Final.

By Order

Mujtaba 02/09/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13981-88 /RG/LP Dated 07.04.2026

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1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shallu Kumari,** Advocate

.....for information and necessary action.

Mujtaba 02/09/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 755 of 2026/RG/LP Dated 07. .04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Arushi Sharma
D/O Romesh Chander
R/O Rada Da Kot, Malhar Tehsil & District Udhampur

Vide Notification No. 1838 of 2023/RG/LP Dated 06.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13989-96 ***/RG/LP Dated*** 07. ***.04.2026***

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1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arushi Sharma,** Advocate

……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 756 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sahira Latief
D/O Abdul Latief Sheikh
R/O Wazir Mohalla, Ward No.2, District Kishwar

Vide Notification No. 1262 of 2024/RG/LP Dated 24.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13997-14004 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sahira Latief,** Advocate

……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 757 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sayeda Iram Batool
D/O Mukhtar Hussain Shah
R/O Sanai, Surankote, Tehsil Surankote, District Poonch

Vide Notification No. 1273 of 2024/RG/LP Dated 25.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14005-12 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sayeda Iram Batool ,** Advocate

……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 758 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Munaza Tabassum
D/O Tariq Hussain Bhat
R/O Mohalla Bun, Tehsil & District Doda

Vide Notification No. 1907 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14013-20 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Munaza Tabassum ,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 759 of 2026/RG/LP Dated 07. .04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shubam Sharma
S/O Ravinder Shekhar
R/O W.No.11, H.No.138, Mohalla Shiv Nagar, Tehsil & District Udhampur

Vide Notification No. 1281 of 2024/RG/LP Dated 25.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14021-28 /RG/LP Dated 07. .04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shubam Sharma,** Advocate

……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 760 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajay Kumar
S/O Joginder Kumar
R/O Bharnara, Tehsil Majalta, District Udhampur

Vide Notification No. 2004 of 2024/RG/LP Dated 16.08.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14029-36 /RG/LP Dated 07. .04.2026

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1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Kumar,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 761 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bin Yameen Firdous
S/o Yahaya Firdous
R/o Ahmed Colony, Near City Hospital Bathindi, Tehsil Bahu District Jammu

Vide Notification No. 2603 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14037-44 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bin Yameen Firdous,** Advocate
   ……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 762 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Deepak Kumar Sangral
S/o Shri Raj Kumar
R/o Gho Rakwalan P.O Gho Bhahmana, Tehsil Ramgarh, District Samba

Vide Notification No. 2665 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14045-52 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deepak Kumar Sangral,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 763 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jyoti Dhar
D/O Piarey Lal Dhar
R/O Ranjitpura Gole Gujral, Talab Tillo, Tehsil & District Jammu

Vide Notification No. 2001 of 2024/RG/LP Dated 16.08.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14053-60 /RG/LP Dated 07..04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jyoti Dhar,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 764 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vishakha Sharma
D/O Kali Dass
R/O Industrial Estate, Dhar Road, Gole Mela Rathian,
Tehsil & District Udhampur

Vide Notification No. 1319 of 2024/RG/LP Dated 25.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14061-68 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vishakha Sharma,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 765 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kaynat Anjum
D/o Shakil Ahmed
R/o Gool, Tehsil Gool District Ramban

Vide Notification No. 2601 of 2024/RG/LP Dated 23.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14069-76 /RG/LP Dated 07. .04.2026

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1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kaynat Anjum,** Advocate
   .....for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 766 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vasundhra Verma
D/O Arvind Verma
R/O Plot No.230, Shopping Centre, Rehari Colony, Tehsil & District Jammu

Vide Notification No. 86 of 2024/RG/LP Dated 20.02.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14077-84 /RG/LP Dated 07.04.2026

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1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vasundhra Verma,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 767 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Pooja Devi
D/O Phalato Ram
R/O Village Baryal Kawa, Tehsil & District Udhampur

Vide Notification No. 1011 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14085-92 /RG/LP Dated 07.04.2026

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1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Devi,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 760 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Achyuta Sharma
D/O Virender Kumar Sharma
R/O House No.3A, Sector7, Trikuta Nagar, Jammu

Vide Notification No. 1196 of 2024/RG/LP Dated 23.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14093-14100/RG/LP Dated 07..04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Achyuta Sharma,** Advocate

……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 769 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Hummera Firdous
D/o Yahaya Firdous
R/o Ahmed Colony, Near City Hospital Bathindi,
Tehsil Bahu, District Jammu

Vide Notification No. 2602 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14101-08 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humeera Firdous ,** Advocate
   ……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 770 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nimesh Gupta
S/o Shri Neeraj Gupta
R/o Ward No. 4, H.No. 47 Adarsh Colony Tehsil and District Udhampur

Vide Notification No. 2959 of 2024/RG/LP Dated 06.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14109-16 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nimesh Gupta,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 771 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Novid Ul Hussan
S/o Shri Mohd Shamim
R/o Dara Dullian Tehsil Haveli District Poonch

Vide Notification No. 2961 of 2024/RG/LP Dated 06.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14117-24 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Novid Ul Hussan,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 779 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Humza Siddiqui
S/o Fasi Ul Mulak Siddiqui
R/o H.No. 97, Bunastan Tehsil and District Kishtwar

Vide Notification No. 2951 of 2025/RG/LP Dated 06.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14125-32 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Humza Siddiqui,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 773 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rajeshwar Singh
S/o Shri Rajinder Singh
R/o Nagri Parole Tehsil Parole District Kathua

Vide Notification No. 2967 of 2024/RG/LP Dated 06.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14133-40 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajeshwar Singh,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 774 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ravinder Singh Bali
S/o Shri Phool Singh Bali
R/o 104, Prishal Bhangara Ramsoo Tehsil Pogal Paristan District Ramban

Vide Notification No. 2969 of 2024/RG/LP Dated 06.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1414-48 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ravinder Singh Bali ,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 775 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shivank Sharma
S/o Shri Satish Kumar
R/o H.No. 632 Mohalla Pirkho Tehsil and District Jammu

Vide Notification No. 2980 of 2024/RG/LP Dated 06.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14149-56 ***/RG/LP Dated*** 07 ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shivank Sharma ,** Advocate
   ……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 776 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shreeya Chark
D/o Shri Parshotam Singh
R/o Village Sunjwan P.O Sainik Colony Tehsil Bahu District Jammu

Vide Notification No. 2981 of 2024/RG/LP Dated 06.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14157-64 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shreeya Chark,** Advocate
   ……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 777 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tabish Ayub
S/o Mohammad Ayub Zargar
R/o Bandas Tehsil and District Doda

Vide Notification No. 2988 of 2024/RG/LP Dated 09.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14165-72 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tabish Ayub,** Advocate

……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 778 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yaser Rashid
S/o Shri Abdul Rashid
R/o Kalaban Tehsil Mendhar District Poonch

Vide Notification No. 2998 of 2024/RG/LP Dated 09.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14173-80 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yaser Rashid,** Advocate
   ……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 779 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahid Akbar
S/o Shri Nazir Akbar
R/o Village Qasba PO Bandi Chechian Tehsil Haveli District Poonch

Vide Notification No. 3000 of 2024/RG/LP Dated 09.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14181-88 /RG/LP Dated 07. .04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Akbar,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 780 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faisal Irshad Sheikh
S/o Shri Irshad Ahmed Sheikh
R/o Gatha, H.No 107 Tehsil Bhaderwah District Doda

Vide Notification No. 3183 of 2024/RG/LP Dated 31.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14189-96 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faisal Irshad Sheikh,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 781 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Harneet Kour
D/o Shri Gurdev Singh
R/o Baba Zarawar Singh Enclave Lane No. 01, Ward No. 73 Upper Gadigarh, Tehsil R.S Pura District Jammu

Vide Notification No. 3184 of 2024/RG/LP Dated 31.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14197-204 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Harneet Kour,** Advocate

……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 782 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammed Kaif Wani
S/o Shri Manzoor Ahmed Wani
R/o Dar Mohalla, Krawah Tehsil Banihal District Ramban

Vide Notification No. 3187 of 2024/RG/LP Dated 31.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14205-12 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammed Kaif Wani,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 783 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Neeraj Kumar Sharma
S/o Shri Suraj Praksh
R/o H.No. 59, Village Bandrai Tehsil Sunderbani District Rajouri

Vide Notification No. 3188 of 2024/RG/LP Dated 31.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14213-20 /RG/LP Dated 07. .04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Neeraj Kumar Sharma,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 784 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ritika Sharma
D/o Shri Raj Kumar
R/o Ward No. 9, Behind DAV School, Akhnoor, Bhagwati Colony,
Tehsil Akhnoor, District Jammu

Vide Notification No. 3190 of 2024/RG/LP Dated 31.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14221-28 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ritika Sharma,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 785 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sohail Ahmed Khan
S/o Shri Mohd Shabir Khan
R/o H.No. 26, Ward No. 01, Tehsil Manjakote District Rajouri

Vide Notification No. 3192 of 2024/RG/LP Dated 31.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14229-36 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sohail Ahmed Khan,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 786 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Manpreet Kour
D/o Shri Rajinder Singh
R/o 305/B Prem Nagar, New Plot, Jammu

Vide Notification No. 2630 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14237-44 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manpreet Kour,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 787 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Manshi Rajput
D/O Jagdish Singh
R/O W.No.8, H.No.75,Ramloo Rasdian, Tehsil Ramgarh, District Samba

Vide Notification No. 53 of 2024/RG/LP Dated 20.02.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14245-52 ***/RG/LP Dated*** 07- ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manshi Rajput,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 788 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syed Sania Hashmi
D/O Syed Zaheer Abass
R/O Hashmi Manzil, Jamia Masjid Ghat Tehsil & District Doda

Vide Notification No. 37 of 2025/RG/LP Dated 08.01.2025 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14253-60 /RG/LP Dated 07-.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Sania Hashmi,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 789 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yuvraj Bharti
S/O Ghari Lal
R/O Pouni Chak Wand Brahmana Tehsil & District Jammu

Vide Notification No. 30 of 2025/RG/LP Dated 08.01.2025 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14261-68 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yuvraj Bharti,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 790 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Majid Nazir
S/O Nazir Hussain
R/O Salwah Tehsil Mendhar District Poonch

Vide Notification No. 876 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14269-76 ***/RG/LP Dated*** 07- ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Majid Nazir,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 791 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Navtej Singh
S/O Anchal Raj
R/O Chak Bana Buahamana, Tehsil Bishnah, District Jammu

Vide Notification No. 877 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14277-84 ***/RG/LP Dated*** 07- ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Navtej Singh,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 792 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sunny Gupta
S/O Vijay Kumar
R/O Ward No .4 Krishna Colony, Tehsil & District Kathua

Vide Notification No. 894 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14285-92 /RG/LP Dated 07-.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunny Gupta,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 793 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vinay Gandotra
S/O Vijay Kumar Gandotra
R/O 120-P Sector -7 Trikuta Nagar Tehsil & District Jammu

Vide Notification No. 897 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14293-14300 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vinay Gandotra,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 794 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sunil Sharma
S/o Shri Sat Paul
R/o Village Chak Keshiv Tehsil Bishnah District Jammu

Vide Notification No. 1995 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14301-08 ***/RG/LP Dated*** 07- ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Sharma,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 795 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rajan Bharti Sharma
S/o Shri Jia Lal
R/o Ward No. 15, Patel Nagar, Opposite Microwave Tower,
Tehsil & District Kathua

Vide Notification No. 1959 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14309-16 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajan Bharti Sharma,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 796 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mehtab Hussain Shah
S/o Shri Zakir Hussain Shah
R/o Ujhan Kassian, P.O Rakiban, Tehsil Darhal District Rajouri

Vide Notification No. 2414 of 2025/RG/LP Dated 22.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14317-24 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehtab Hussain Shah,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 797 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nikhil Sharma
S/O Naresh Chander Sharma
R/O W.No.08 near Shiv Mandir, Tehsil Hiranagar, District Kathua

Vide Notification No. 3951 of 2025/RG/LP Dated 31.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14325-32 ***/RG/LP Dated*** 07 ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nikhil Sharma,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 798 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jasbir Singh
S/O Prem Singh
R/O Village Chainpura, Near Ujh Dam, District Kathua

Vide Notification No. 597/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14333-40 ***/RG/LP Dated*** 07 ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jasbir Singh,** Advocate
   ……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 799 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Saleem Sadiq
S/O Mohd Sadiq
R/O Village Parat, Tehsil Mendhar, District Poonch

Vide Notification No. 1024 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14341-48 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saleem Sadiq,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 800 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Malik Manotra
S/o Shri Amarjeet Singh
R/o Village Tagan, Tehsil Ramnagar District Udhampur

Vide Notification No. 3481 of 2025/RG/LP Dated 13.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14349-56 ***/RG/LP Dated*** 07- ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malik Manotra,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 801 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhay Sharma
S/O Muni Sharma
R/O Maghal, Tehsil Kalakote, District Rajouri

Vide Notification No. 1782 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14357-64 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhay Sharma,** Advocate
   ……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 802 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheel Kumar
S/O Krishan Lal
R/O H.No. 66, L.No. 2 Kabir Nagar Talab Tillo Tehsil & District Jammu

Vide Notification No. 40 of 2025/RG/LP Dated 08.01.2025 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14365-72 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheel Kumar,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 803 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Afshan Bhatt
D/o Shri Nadeem Khalid Bhatt
R/o 262-F Mohalla Ustad Tehsil and District Jammu

Vide Notification No. 3176 of 2024/RG/LP Dated 31.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14373-80 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afshan Bhatt,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 804 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aditi Raj Thakur
D/O Khem Raj Thakur
R/O Village Chinkah, Tehsil Thakrakote, District Reasi

Vide Notification No. 962 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14381-88 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aditi Raj Thakur,** Advocate
   ……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 805 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mridull Thaplu
S/O Satish Thaploo
R/O H.No. 75, Lane 24, Bhawani Nagar, Janipur, Jammu

Vide Notification No. 2135 of 2024/RG/LP Dated 04.09.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14389-96 /RG/LP Dated 07- .04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mridull Thaplu,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 806 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudit Mahajan
S/O Rakesh Mahajan
R/O H.No.276, W.No.1, Subash Nagar, Dhar Road,
Tehsil & District Udhampur

Vide Notification No. 2018 of 2024/RG/LP Dated 16.08.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14397-404 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudit Mahajan,** Advocate
   ……for information and necessary action.

Mujtaba 6/2/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 807 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahil Chanjotra
S/o Sewa Ram
R/o H.No. 299, Narwal Pain, Tehsil Jammu South, District Jammu

Vide Notification No. 2526 of 2024/RG/LP Dated 07.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14405-12 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Chanjotra,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 800 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ronika Sharma
D/o Banti Sharma
R/o Village Jungerial Tehsil Teryath, Moghla, District Rajouri

Vide Notification No. 2522 of 2024/RG/LP Dated 07.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14413-20 ***/RG/LP Dated*** 07 ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ronika Sharma,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 809 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ramayani
D/o Shri Sanjay Sharma
R/o Ward No. 10, Rampur, Tehsil & District Rajouri

Vide Notification No. 2520 of 2024/RG/LP Dated 07.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14421-28 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ramayani,** Advocate
   ……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 810 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Madhav Bhasin
S/o Neeraj Bhasin
R/o H.No. 188, Janipur Colony, Tehsil and District Jammu

Vide Notification No. 2503 of 2024/RG/LP Dated 05.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14429-36 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Madhav Bhasin,** Advocate

.....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 811 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amandeep Singh
S/o Shri Joginder Singh
R/o Village Taraf Sanji Tehsil and District Kathua

Vide Notification No. 2496 of 2024/RG/LP Dated 05.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14437-44 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amandeep Singh,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 912 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aman Sagotra
S/o Late Shri Bue Lal
R/o Village Bhagocha Chak (Bhaiya) P/o Mundia,
Tehsil Hiranagar District Kathua

Vide Notification No. 2495 of 2024/RG/LP Dated 05.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14445-52 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aman Sagotra,** Advocate
   .....for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 913 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aditya Manhas
S/o Shri Bahadur Singh
R/o Post Office Ambaran, Tehsil Akhnoor District Jammu

Vide Notification No. 2494 of 2024/RG/LP Dated 05.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14453-60 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aditya Manhas,** Advocate

……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 814 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhishek Sharma
S/o Ashwani Sharma
R/o Ward No. 3, Tehsil Hiranagar, District Kathua

Vide Notification No. 2536 of 2024/RG/LP Dated 07.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14461-68 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Sharma,** Advocate
   ……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 815 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yassar Iqbal
S/o Shri Shakeel Ahmed
R/o Lassana,Tehsil Surankote District Poonch

Vide Notification No. 2537 of 2024/RG/LP Dated 07.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14469-76 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yassar Iqbal,** Advocate
   .....for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 816 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vishali Khajuria
D/o Ramesh Khajuria
R/o Miran Sahib, Bansultan Tehsil and District Jammu

Vide Notification No. 2534 of 2024/RG/LP Dated 07.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14477-84 ***/RG/LP Dated*** 07 ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vishali Khajuria,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 817 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Qudaratullah Shahab
S/o Mohd Qayoom
R/o Dodason Balla, Tehsil Thanamandi District Rajouri

Vide Notification No. 2517 of 2024/RG/LP Dated 07.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14485-92 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Qudaratullah Shahab,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 818 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sehaj Sarin
S/o Amrit Sarin
R/o H.No.69, Kucha Nar Singh, Panjtirthi, Tehsil and District Jammu

Vide Notification No. 2512 of 2024/RG/LP Dated 07.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14493-500 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sehaj Sarin,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 819 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sarfraz Farooq
S/o Mohd Farooq
R/o Gunthal, Tehsil Surankote District Poonch

Vide Notification No. 2511 of 2024/RG/LP Dated 07.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14501-08 ***/RG/LP Dated*** 07 ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sarfraz Farooq,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 820 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Insha Dawood
D/o Shri Mohd Daud Iqbal
R/o 114, Ustad Mohalla Kachi Chawni Tehsil and District Jammu

Vide Notification No. 2682 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14509-16 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Dawood,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 821 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Harshita Sharma
D/o Sh. Romesh Kumar Sharma
R/o Bhagat Mohalla Nai Basti Ward No. 5, Tehsil and District Reasi

Vide Notification No. 2621 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14517-24 /RG/LP Dated 07. .04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Harshita Sharma,** Advocate

.....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 822 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish
S/o Shri Sanjeev Kumar
R/o Ward No. 2, H.No. 3, Near Geeta Bhawan Mandir Tehsil R.S Pura and District Jammu

Vide Notification No. 2618 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14525-32 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish,** Advocate

.....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 823 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Atul Khajuria
S/o Shri Ram Paul Khajuria
R/o Village Lohara Kot, Tehsil Sunderbani and District Rajouri

Vide Notification No. 2659 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14533-40 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Atul Khajuria,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 824 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aryan Andotra
S/o Shri Vinod Singh
R/o Village Bhagthali, Tehsil and District Kathua

Vide Notification No. 2613 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14541-48 /RG/LP Dated 07-.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aryan Andotra,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 825 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arjun Verma
S/o Shri Sham Lal
R/o H.No. 419, Pacca Talab, Bahu Fort, Tehsil Bahu, District Jammu

Vide Notification No. 2658 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14549-56 /RG/LP Dated 07-.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arjun Verma,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 826 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anjali Jasrotia
D/o Shri Nagar Singh
R/o Village Janglote Tehsil and District Kathua

Vide Notification No. 2609 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14557-64 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjali Jasrotia,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 827 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Haleem
S/o Shri Shoket Ahmed
R/o Bhati Dhar Village Jugal Tehsil Mendhar District Poonch

Vide Notification No. 2677 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14565-72 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Haleem,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 828 of 2026/RG/LP Dated 07-.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aadhar Gupta
S/o Shri Rajeev Gupta
R/o H.No. 29-A Last Morh main Road, Patel Nagar Gandhi Nagar,
Tehsil & District Jammu

Vide Notification No. 2604 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14573-80 /RG/LP Dated 07-.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aadhar Gupta,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 829 of 2026/RG/LP Dated 07-.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Janvi Bhagat
D/o Shri Tarsame Lal
R/o Village Alora P.O Sohanjana, Tehsil Mandal District Jammu

Vide Notification No. 2623 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14581-88 ***/RG/LP Dated*** 07- ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Janvi Bhagat,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 930 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Keshiv Anthal
S/o Sh. Gian Chand
R/o Chenani near EDB Bank Ward No. 3,
Tehsil Chenani, District Udhampur

Vide Notification No. 2625 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14589-96 /RG/LP Dated 07-.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Keshiv Anthal,** Advocate
   ……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 831 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Manvi Sharma
D/o Shri Ajit Raj
R/o Village Upper Fatwal P.O Chak Bana,
Tehsil-Bishnah, District Jammu

Vide Notification No. 2631 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14597-604./RG/LP Dated 07-.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manvi Sharma,** Advocate

……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 832 of 2026/RG/LP Dated 07-.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Adnan Khan
S/o Shri Aftab Ahmed Khan
R/o Ward No. 1 Nar Tehsil and District Poonch

Vide Notification No. 2680 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14605-12 /RG/LP Dated 07-.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Adnan Khan,** Advocate
   ……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 833 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ansh Gupta
S/o Shri Sandeep Mahajan
R/o H.No. 316, Sector-1, Lane No.6 Nanak Nagar,
Tehsil Bahu, District Jammu

Vide Notification No. 2667 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14613-20 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ansh Gupta,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 834 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bhanu Pratap Singh
S/o Shri Sher Singh
R/o Village Panassa Tehsil Thakrakate, District Reasi

Vide Notification No. 2661 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14621-28 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bhanu Pratap Singh,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 035 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sandesh Singh
S/o Shri Jagdish Raj Thakur
R/o Village Gadh BPO Kukerwas, Tehsil Drabshalla District Kishtwar

Vide Notification No. 2670 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14629-36 /RG/LP Dated 07-.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandesh Singh,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 836 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Navdeep Singh Manhas
S/o Sh. Bharat Bhushan Singh
R/o Village Smailpur, Tehsil Bari Brahmna, District Samba

Vide Notification No. 2634 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14637-44 ***/RG/LP Dated*** 07 ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Navdeep Singh Manhas,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 837 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Saksham Shan
S/o Shri Sanjeet Kumar Shan
R/o H.No. 14, Kuleed Tehsil and District Kishtwar

Vide Notification No. 2681 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14645-52 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saksham Shan,** Advocate
   .....for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 830 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shagun
D/o Shri Pankaj Kumar
R/o H.No. 414-A, Bakshi Nagar Tehsil and District Jammu

Vide Notification No. 2642 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14153-60 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shagun,** Advocate
   ……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 839 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sheetal Devi
D/o Sanjay Kumar
R/o Neeli Nalla, P.O Barolla, Tehsil & District Udhampur

Vide Notification No. 2610 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14661-68 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheetal Devi,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 040 of 2026/RG/LP Dated 07-.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Siddhant Manhas
S/o Sh. Rameshwar Singh Manhas
R/o Krishna Nagar Maralia Miran Sahib,
Tehsil R.S Pura, District Jammu

Vide Notification No. 2647 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14669-76 /RG/LP Dated 07-.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Siddhant Manhas,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 841 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sidharath Verma
S/o Sham Lal
R/o Ward No. 65, Barnai, Tehsil and District Jammu

Vide Notification No. 2648 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14677-84 /RG/LP Dated 07-.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sidharath Verma,** Advocate
   .....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 842 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Simran Sharma
D/o Subash Chander Sharma
R/o Ward No. 5, Village Harnota, Tehsil Ramkot District Kathua

Vide Notification No. 2649 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 2/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14605-92 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Simran Sharma,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 843 of 2026/RG/LP Dated 07-.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vanshika Bhargav
D/o Shri Bhola Ram
R/o Ward No. 13, Tehsil and District Rajouri

Vide Notification No. 2654 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14693-700 ***/RG/LP Dated*** 07-***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vanshika Bhargav,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 044 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yougesh Kumar Pandey
S/o Subash Chander
R/o Village Mukhra Tehsil Phallian, District Jammu

Vide Notification No. 2657 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14701-08 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yougesh Kumar Pandey,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 845 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akarshit Sharma
S/o Shri Vijay Sharma
R/o Village Bhatyari P/o Kanhal Tehsil Bishnah District Jammu

Vide Notification No. 3006 of 2024/RG/LP Dated 09.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14709-16 /RG/LP Dated 07 .04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akarshit Sharma,** Advocate

……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 946 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Dhanyata Kumar
D/o Rakesh Chander Kumar
R/o 45-A small plot Gandhi Nagar Tehsil and District Jammu

Vide Notification No. 3012 of 2024/RG/LP Dated 09.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14717-24 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Dhanyata Kumar,** Advocate

.....for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 947 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ehtsham Ul Haq
S/o Hussain Ahmed
R/o Takia Kalaban, Tehsil Mendhar, District Poonch

Vide Notification No. 3013 of 2024/RG/LP Dated 09.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14725-32 ***/RG/LP Dated*** 07 ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ehtsham Ul Haq,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 840 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gurbakshish Singh
S/o Shri Daljeet Singh
R/o Village Gulpur P.O Ajote Tehsil Havelli District Poonch

Vide Notification No. 3014 of 2024/RG/LP Dated 09.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14733-40 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gurbakshish Singh,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 849 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hem Raj
S/o Late Shri Amarnath
R/o H.No. 111, Main Road Preet Nagar Tehsil and District Jammu

Vide Notification No. 3016 of 2024/RG/LP Dated 09.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14741-48 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hem Raj,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 850 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Keshav Verma
S/o Shri Rajesh Verma
R/o 138-G, Sector-1, Durga Nagar (Roop Nagar) Tehsil and District Jammu

Vide Notification No. 3022 of 2024/RG/LP Dated 09.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14749-56 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Keshav Verma,** Advocate
   .....for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 851 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Madhav Bhushan
S/o Neiya Bhushan
R/o Ward Noi. 1, Ramnik Vihar Tehsil and District Kathua

Vide Notification No. 3025 of 2024/RG/LP Dated 09.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 1457-64 ***/RG/LP Dated*** 07 ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Madhav Bhushan,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 852 of 2026/RG/LP Dated 07-.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Naveen Rahil
S/o Shri Yash Paul
R/o Dehrian Tehsil and District Rajouri

Vide Notification No. 2956 of 2024/RG/LP Dated 06.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 07/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14765-72 /RG/LP Dated 07 .04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naveen Rahil,** Advocate
   ……for information and necessary action.

Mujtaba 07/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 053 of 2026/RG/LP Dated 07.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Pahul Preet Kour
D/o Shri Satinder Pal Singh
R/o Dutta House Workshop Morh Omara near Tata Motors,
Tehsil & District Udhampur

Vide Notification No. 2964 of 2024/RG/LP Dated 06.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14773-80 /RG/LP Dated 07.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pahul Preet Kour,** Advocate

……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 854 of 2026/RG/LP Dated 07-.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Riya Mahajan
D/o Shri Jagdish Raj
R/o H.No. 222, Bakshi Nagar Tehsil and District Jammu

Vide Notification No. 2972 of 2024/RG/LP Dated 06.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 02/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14781-88 ***/RG/LP Dated*** 07 ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Riya Mahajan,** Advocate
   ……for information and necessary action.

Mujtaba 02/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 057 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Basit Shah
S/o Shabir Ahmad Shah
R/o Waniyar, Safa kadal, Tehsil Eidgah, District Srinagar

Vide Notification No. 2893 of 2025/RG/LP Dated 10.09.2025 has been declared as Absolute/Final.

By Order

Mujtaba 6/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 14995-15002/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Basit Shah,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 858 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aabida Ashiq
D/o Ashiq Hussin Malik
R/o Hayan Tehsil Trehgam District Kupwara

Vide Notification No. 3143 of 2025/RG/LP Dated 10.10.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15003-10 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aabida Ashiq,** Advocate
   ……for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 859 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamir Ahmad Sheikh
S/o Gh. Rasool Sheikh
R/o Surasyar Chadoora District Budgam

Vide Notification No. 796 of 2025/RG/LP Dated 12.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15011-18 ***/RG/LP Dated*** 09 ***.04.2026***

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Ahmad Sheikh,** Advocate
   .....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 860 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Asif Ahmad Dar
S/O Gh. Ahmad Dar
R/O Baliharen, Boni-chakal, Tehsil Pattan, District Baramulla

Vide Notification No. 73 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15019-26 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Ahmad Dar,** Advocate
   ……for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 861 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Hanan Lone
S/O Mohammad Sultan Lone
R/O Darpora Lolab Poranigama,Tehsil Sogam Distirct Kupwara

Vide Notification No. 1832 of 2023/RG/LP Dated 06.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15027-34 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Hanan Lone,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 862 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aashia Maryam Jaan
D/O Abdul Rashid Mir
R/O Hayihama Bungam, Tehsil& Distt. Kupwara

Vide Notification No. 774 Dated 19.09.2019 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15035-42 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aashia Maryam Jaan,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 863 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Asif Shair Ali
S/O Ali Mohd Parry
R/O Yall, Tehsil Kunzer District Baramulla

Vide Notification No. 2288 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15043-50/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Shair Ali,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 864 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Athar Nisar
D/o Nisar Ahmad Lone
R/o Shah- Pora Payeen (Achoora) Tehsil Gurez, District Bandipora

Vide Notification No. 2902 of 2025/RG/LP Dated 10.09.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15051-58 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Athar Nisar,** Advocate
   ……for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 865 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Faik Najar
S/O Shabir Ahmad Najar
R/O Wangan Pora Eidgah, Tehsil Eidgah, District Srinagar

Vide Notification No. 1840 of 2023/RG/LP Dated 06.09.202 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15059-66 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Faik Najar,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 866 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ayaz Ul Mushtaq Bhat
S/O Mushtaq Ahmad Bhat
R/O Bagoo Rampora, Tehsil Tullmulla, District Ganderbal

Vide Notification No. 999 of 2023/RG/LP Dated 01.06.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15067-74/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ayaz Ul Mushtaq Bhat,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 867 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamir Ahmad
S/O Parvaiz Ahmad
R/O Serch Chowdary Bagh, Tehsil & District Ganderbal

Vide Notification No. 61 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15075-82 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Ganderbal
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Ahmad,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 868 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aafia Hassan
D/O Gh. Hassan Bhat
R/o Krangsoo Tehsil Mattan, Distrcit Anantnag

Vide Notification No. 2896 of 2025/RG/LP Dated 10.09.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15083-90/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aafia Hassan,** Advocate
   ……for information and necessary action.

Mujtaba 08/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 869 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anjuman Ali
D/O Ali Mohammad Khan
R/O Ganowpora Balapora, Tehsil Keegam, District Shopian

Vide Notification No. 2023 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15091-98 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjuman Ali,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 870 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Asif Ali Rather
S/o Ali Mohd Rather
R/o Sultanpora Tehsil Pattan District Baramulla

Vide Notification No. 3137 of 2025/RG/LP Dated 09.10.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15099-106 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Ali Rather,** Advocate
   .....for information and necessary action.

Mujtaba 08/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 871 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bazilla Miraj
D/O Miraj Ud Din
R/O Rehmat Nagar Moominabad Near Amandeep Hospital,
Tehsil Central Shalteng, District Srinagar

Vide Notification No. 2297 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15107-14/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bazilla Miraj,** Advocate

.....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 872 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Beenish Lateef
D/O Abdul Lateef Wani
R/O Kadi Kadal Jamia Masjid, Tehsil Khanyar, District Srinagar

Vide Notification No. 2027 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15115-22 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Beenish Lateef,** Advocate
   ……for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 873 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bazila Rasheed
D/o Abdul Rasheed Shair
R/o Janglat Mandi Khawaja Mir Ali Mohalla Tehsil &district Anantnag

Vide Notification No. 3042 of 2024/RG/LP Dated 13.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15123-30/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bazila Rasheed,** Advocate
   .....for information and necessary action.

Mujtaba 08/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 874 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Darakshan Nisar
D/o Nisar Ahmad Khan
R/o Sarai Payeen, Amira Kadal, Tehsil Srinagar (South) & District Srinagar

Vide Notification No. 2903 of 2025/RG/LP Dated 10.09.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15131-38/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Darakshan Nisar,** Advocate
   ……for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 875 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faizan Jan
S/O Rashid Ahmad Jan
R/O Botshah Mohalla Green Lane Lal Bazar,
Tehsil, Eidgah, District Srinagar

Vide Notification No. 2307 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15139-46/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faizan Jan,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 876 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faizan Farooq
S/o Shri Farooq Ahmad Wani
R/o Audsoo, Achabal, Tehsil & District Anantnag

Vide Notification No. 1322 of 2025/RG/LP Dated 09.04.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15147-54 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faizan Farooq,** Advocate
   ……for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 877 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Farishta Naqshbandi
D/O Shahnawaz Naqshbandi
R/O Sir Syed Avenue Perrbagh Humhama Near Bridge,
Tehsil & District Budgam

Vide Notification No. 2305 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15155-62 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farishta Naqshbandi,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 878 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faheem Ferdous
S/O Fersous Atta Mohammad
R/O Bemina HIG Colony Lane No.5, Tehsil & District Srinagar

Vide Notification No. 875 of 2024/RG/LP Dated 30.05.2024 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15163-70 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faheem Ferdous,** Advocate

.....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 879 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gazanfar
D/O Farooq Ahmad Shah
R/O Gangbugh, Lolab Tehsil Sogam Lolab, District Kupwara

Vide Notification No. 2308 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15171-78 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gazanfar,** Advocate

……for information and necessary action.

Mujtaba 08/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 880 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Humeera Salam
D/O Abdul Salam Khan
R/O Kanimazar, Nawa Kadal, Srinagar

Vide Notification No. 824 Dated 16.08.2017 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15179-86 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humeera Salam,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 881 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Hazifa Rafiq
D/o Mohd Rafiq Khan
R/o Khumani Chowk Bemina Hyderia colony Sector-10 Tehsil & District Budgam

Vide Notification No. 812 of 2025/RG/LP Dated 12.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15187-94/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hazifa Rafiq,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 882 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ishrat Nabi
D/O Ghulam Nabi Mir
R/o Aishmuqam Maday Mohalla Tehsil Pahalgam District Anantnag

Vide Notification No. 2268 of 2023/RG/LP Dated 30.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/4/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15195-202 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Nabi,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 883 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Ali
D/O Ali Mohammad Dar
R/O Pohrupeth Peer Khan Abad Tehsil Langate, District Kupwara

Vide Notification No. 2667 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15203 - 10 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Ali,** Advocate
   ……for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 884 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Ahmad Dar
S/o Mohd Yousuf Dar
R/o Soznipora Tehsil Khansahib District Budgam

Vide Notification No. 814 of 2025/RG/LP Dated 12.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15211-18/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ahmad Dar,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 885 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Yaseen
S/O Mohammad Yaseen Bhat
R/O Manzgam Brein Tehsil Khanyar District Srinagar

Vide Notification No. 2835 of 2023/RG/LP Dated 27.12.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15219-26/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Yaseen,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 886 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ifra Jan
D/O Showkat Ali
R/O H.No.11, Chinar Colony, Chandpora Harwan-Shalimar Road,
Tehsil Nishat, District Srinagar.

Vide Notification No. 126 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/4/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15227-34/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifra Jan,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 887 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Ahmad Bhat
S/O Ab. Hamid Bhat
R/O Hathbura, Tehsil Tullmulla, District Ganderbal

Vide Notification No. 123 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15235-42/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ahmad Bhat,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 888 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Lateef
D/O Mohammad Lateef
R/O Gorsi Mohallah, Burihalan Haripora, Tehsil & District Shopian

Vide Notification No. 3943 of 2025/RG/LP Dated 31.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15243-50 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Lateef,** Advocate
   ……for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 889 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kamal Jeet Singh
S/O S. Manjeet Singh
R/O Dharamgund Tral Tehsil Aripal District Pulwama

Vide Notification No. 3055 of 2024/RG/LP Dated 13.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15251-58 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kamal Jeet Singh,** Advocate
   ……for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 890 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Khushboo Zahoor Mir
D/o Zahoor Ahmad Mir
R/o Kraltang, Tehsil Sopore, District Baramulla

Vide Notification No. 2319 of 2024/RG/LP Dated 11.09.2024 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15259-66/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushboo Zahoor,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 891 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Muntazir Reyaz
D/O Reyaz Ahmad Bhat
R/O Sundoo, Tehsil & District Anantnag

Vide Notification No. 2044 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15267-74 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muntazir Reyaz,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 892 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Younus Ganie
S/o Abdul Rashid Ganie
R/o Zewan Tehsil Pantha Chowk District Srinagar

Vide Notification No. 15 of 2025/RG/LP Dated 08.01.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15275-82/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Younus Ganie,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 893 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Navaid Khan
S/O Bashir Ahmad Khan
R/O Dever Anderbug Lolab Tehsil Sogam District Kupwara

Vide Notification No. 2567 of 2024/RG/LP Dated 23.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15283-90 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Navaid Khan,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 894 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mamoon ul Hassan Jeelani
S/o Asif Hussain Jeelani
R/o Brakpora Tehsil & District Anantnag

Vide Notification No. 3059 of 2024/RG/LP Dated 13.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15291-98 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mamoon ul Hassan Jeelani,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 895 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Ali Ashwar
S/O Ali Mohd Ashwar
R/O Thajiwara, Tehsil Bihbehara, District Anantnag

Vide Notification No. 1095 of 2023/RG/LP Dated 02.06.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15299-306 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ali Ashwar,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 896 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Najeeb Ul Rahman
S/O Ab. Rahman Wagay
R/O Pati Akhran, Tehsil Devsar, District Kulgam

Vide Notification No. 2061 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15307-14/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Najeeb Ul Rahman,** Advocate
   .....for information and necessary action.

Mujtaba 08/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 897 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mir Moin Ul Islam
S/o Iftikhar Ahmed Mir
R/o Mir Pora Chareel Tehsil Banihal, District Ramban

Vide Notification No. 2915 of 2025/RG/LP Dated 11.09.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15315-22/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Moin Ul Islam,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 898 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Muneer Ahmad Akhoon
S/o Ghulam Ahmad Akhoon
R/o Wathpara, Pandrethan Tehsil Pantha Chowk District Srinagar

Vide Notification No. 3593 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15323-30/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muneer Ahmad Akhoon,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 899 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Malik Zainab
D/o Mohd Shafi Malik
R/o Khacharpora Baghat (Jehangir colony- Ext),
Tehsil Chanapora Natipora, District Srinagar

Vide Notification No. 2909 of 2025/RG/LP Dated 11.09.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15331-38 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Malik Zainab,** Advocate
   .....for information and necessary action.

Mujtaba 08/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 731 of 2026/RG/LP Dated 06.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mir Mohsin Abbas
S/O Nasir Ali Mir
R/O Mir Mohalla Balhama Tehsil Pantha-Chowk District Srinagar

Vide Notification No3950 of 2025/RG/LP Dated 31.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 13701-8-/RG/LP Dated 06.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Mohsin Abbas,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 901 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nighat Rashid
D/O Abdul Rashid Rather
R/O Hardushoora, Gubar Mohalla Tehsil Kunzer District Baramulla

Vide Notification No. 2563 of 2023/RG/LP Dated 09.11.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15347-54/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nighat Rashid,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 902 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nadiya Ayaz
D/O Mohammad Ayaz Teli
R/O Wayil Teli Mohalla, Tehsil & District Ganderbal

Vide Notification No. 626/2022 Dated 27.05.2022 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15355-62/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nadiya Ayaz,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 903 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nahin Manzoor
S/O Manzoor Hussain
R/O Lal Mandi Wazir Bagh, Tehsil & District Srinagar

Vide Notification No. 2351 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15363-70 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nahin Manzoor,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 904 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nuzhat Nabi
D/o Ghulam Nabi Najar
R/o Wajhama Handwara Tehsil Kralgund District Kupwara

Vide Notification No. 3067 of 2024/RG/LP Dated 13.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15371-78/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nuzhat Nabi,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 905 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Owais Tawseed Mir
S/O Shabir Amhad Mir
R/O Janwara, Sopore Tehsil Dangerpora District Baramulla

Vide Notification No. 1826 of 2023/RG/LP Dated 06.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15379-86 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Tawseed Mir,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 906 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ruheel Maqbool
S/o Mohd Maqbool Shah
R/o Donipawa Shah Mohalla Tehsil & District Anantnag

Vide Notification No. 837 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15387-94/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ruheel Maqbool,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 907 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Reet Kaur Sudan
D/o Lt. Saranpal Singh
R/o 288, Ext,1. Lane 3, Adarsh Enclave Trikuta Nagar Tehsil Bahu District Jammu

Vide Notification No. 1573 of 2025/RG/LP Dated 16.05.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15395-402/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Reet Kaur Sudan,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 908 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rabiya Yousuf
D/O Mohammad Yousuf Malik
R/O Ganowpora Arshi, Tehsil & District Shopian

Vide Notification No. 2359 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15403-10 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabiya Yousuf,** Advocate
   ……for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 909 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rizwana Javeed
D/O Javeed Ahmad Mir
R/O Gulgam Muqdam Mohalla, Tehsil & District Kupwara

Vide Notification No. 2364 of 2025/RG/LP Dated19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15411-18 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rizwana Javeed,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 910 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahid Ahmad Syed Bukhari
S/O Bashir Ahmad Syed Bukhari
R/O Peer Mohalla Gund, Dalwash, Tehsil Kawarhama, District Baramulla

Vide Notification No. 278 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15419-26/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Ahmad Syed Bukhari,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 911 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Suhaira Farooq
D/o Shri Farooq Ahmad Sheikh
R/o Mulfaq Hazratbal,Tehsil North District Srinagar

Vide Notification No. 1339 of 2025/RG/LP Dated 09.04.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15427-34/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suhaira Farooq,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 912 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Yaseen Mir
S/o Mohammad Yaseen Mir
R/o Achagoza Bamnoo Mir Mohalla Tehsil Rajpora District Pulwama

Vide Notification No. 3081 of 2024/RG/LP Dated 13.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15435-42 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Yaseen Mir,** Advocate
   ……for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 913 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sufiya Mushtaq
D/O Mushtaq Ahmad Lone
R/O Ushkara, Umer Colony, Tehsil & District Baramulla

Vide Notification No. 770 Dated 30.12.2020 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15443-50/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sufiya Mushtaq,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 914 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sahiba Mushtaq
D/O Mushtaq Ahmad Rather
R/O Kadlabal Mir Mohalla Nr. Mir Masjid,
Tehsil Pampore, District Pulwama

Vide Notification No. 2371 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15451-58/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sahiba Mushtaq,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 915 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syed Soobia
D/O Syed Rafiq Peerzada
R/O Konan Baba Gund Tehsil & District Bandipora

Vide Notification No. 2490 of 2024/RG/LP Dated 04.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15459-66/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Soobia,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 916 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahid Ashraf
S/o Shri Mohammad Ashraf Wani
R/o Wani Hama, Tehsil & District Anantnag

Vide Notification No. 1337 of 2025/RG/LP Dated 09.04.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15467-74/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Ashraf,** Advocate
   ……for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 917 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahnawaz Mohmmad Teeli
S/O Gulam Mohmmad Teeli
R/O Batpora, Teeli Mohalla, Tehsil Wakura, District Ganderbal

Vide Notification No. 323 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15475-82/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahnawaz Mohmmad Teeli,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 918 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sadaf Amin
D/O Mohd Amin Zargar
R/O Naibasti Aishmuqam, Tehsil Pahalgam, District Anantnag

Vide Notification No. 314 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15483-90 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadaf Amin,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 919 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sheikh Yamina
D/o Sheikh Farooq Mohammad
R/o 90 Feet Road Anoor Colony Illahi Bagh Tehsil & District Srinagar

Vide Notification No. 25 of 2025/RG/LP Dated 08.01.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15491-98 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheikh Yamina,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 920 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shehriyar Mushtaq
D/O Mushtaq Ahmad Mir
R/O Shah-i-Hamdan Colony, Krangsoo, Tehsil & District Anantnag

Vide Notification No. 2573 of 2023/RG/LP Dated 09.11.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15499-506/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shehriyar Mushtaq,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 921 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shaista Akbar
D/O Muhammad Akbar Nazroo
R/O Aram Mohalla Tehsil Pattan, District Baramulla

Vide Notification No. 2705 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15507-14 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Akbar,** Advocate
   ……for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 929 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tanveer Ahmed Pedhar
S/O Gul Mohd Pedhar
R/O Dhanmasta Neel Tehsil Ukhral, District Ramban

Vide Notification No. 2714 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15515-22 /RG/LP Dated 09 .04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanveer Ahmed Pedhar,** Advocate
   ……for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 923 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tanveer Hussain Wani
S/O Nazir Ahmad Wani
R/O Mullashulla Wani Mohalla Tehsil Beerwah District Budgam

Vide Notification No. 533 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15523-30 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanveer Hussain Wani,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 924 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ubaid Majeed
S/O Ab Majeed Mir
R/O Rakhi Gundmancher Tehsil Sogam District Kupwara

Vide Notification No. 2599 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15531-38/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ubaid Majeed,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 925 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Uzma Yousuf
D/O Mohammad Yousuf Ahangar
R/O Chanapora, Nowshera, Tehsil Eidgah & District Sriangar

Vide Notification No. 2282 of 2023/RG/LP dated 30.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15539-46 /RG/LP Dated 09 .04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Yousuf,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 926 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Urphee Jan
D/O Jahangeer Ahmad Naik
R/O Chimmer Noorabad Tehsil, DH Pora, District Kulgam

Vide Notification No. 1189 of 2024/RG/LP Dated 23.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15547-54/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Urphee Jan,** Advocate
   ……for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 927 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ubaid Mufeed Wani
S/O Mufeed Ahmad Wani
R/O Namblabal, Tehsil Pampore, District Pulwama

Vide Notification No. 2392 of 2025/RG/LP Dated 22.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15555-62/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ubaid Mufeed Wani,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 928 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ubaid Nazir Mir
S/O Sh. Nazir Ahmad Mir
R/O H.No. 5, Lane-D, Fair Bank's Colony, RawalporaTehsil Chanapora/Natipora District Srinagar

Vide Notification No. 2068 of 2023/RG/LP Dated 13.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15563-70/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ubaid Nazir Mir,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 929 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahid Maqbool
S/O Mohd Maqbool Naik
R/O Babapora, Zainapora Tehsil Zainapora District Shopian

Vide Notification No. 1263 of 2023/RG/LP Dated 06.06.2023 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15571-78/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Maqbool,** Advocate
   ……for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 930 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zulekha
D/O Mohd Muzaffar
R/O 159 Rose Lane Colony, Chanapora, Tehsil & District Srinagar

Vide Notification No. 129 of 2024/RG/LP Dated 20.02.2024 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15579-86 /RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zulekha,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 931 of 2026/RG/LP Dated 09.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zia Sultan
S/O Mohd Sultan Bhat
R/O Rawathpora Batwina, Tehsil Wakura, District Ganderbal

Vide Notification No. 2723 of 2025/RG/LP Dated 14.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 06/04/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 15587-602/RG/LP Dated 09.04.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zia Sultan,** Advocate
   .....for information and necessary action.

Mujtaba 06/04/26
Registrar Administration